

¶ITEM NO.26

COURT NO.12 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).8963/2011

(From the judgement and order dated 17/02/2011 in WP No. 9218/2011 of the HIGH COURT OF JUDICATURE AT ALLAHABAD)

VIKAS JAIN

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T. and prayer for interim relief)

Date: 11/04/2011

This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM

HON'BLE MR. JUSTICE R.M. LODHA

For Petitioner(s)

Mr. Anupam Lal Das, Adv.

Mr. Atrabhavan Singh, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Counsel for the petitioner submits that the Confidential Report of the Sub-Registrar could not alone form the basis for holding that the sale deed was undervalued by concealing the structures standing on the land. He further submitted that apart from the report of the Sub-Registrar, there was no other material before the authorities for holding that the stamp duty paid on the sale deed was deficit.

Issue notice.

Till further orders, there shall be stay of recovery of the demand arising from the impugned judgment.

(N.S.K. Kamesh)
Court Master

(S.S.R. Krishna)
Court Master